

- (ii) Greater Bombay Salt Departmental Co-operative Housing Society Ltd.
- (iii) Greater Bombay Salt Department Co-operative Housing Society.
- (iv) Saikripa Chaturtha Shreni Salt Departmental Co-operative Society (Proposed). Out of these, three were formed by salt workers and one society formed by the weaker sections. These lands were leased out for 99 years for housing purpose subject to payment of market value and also a nominal lease money.

#### Land Used for Manufacture of Salt

9102. SHRI HUSSAIN DALWAI : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the lands used for manufacture of salt belong to the Union Government ;

(b) whether it is also a fact that on withdrawal of salt manufacturing licences the salt land reverts to Government ;

(c) the acreage of land thus reverted to Government after suspension of salt manufacturing licence in Maharashtra ;

(d) whether there is any proposal before Government to dispose of the said lands ; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Substantial portion of the lands used for manufacture of salt belong to the Union Government.

(b) Yes. Lands owned by Union Government revert to them.

(c) Since 1981, 652 acres and 6 gunthas of salt lands have been resumed by Government of India.

(d) Yes, Sir.

(e) Of the lands referred to in reply to part (c) above, salt lands measuring 103 acres and 5 gunthas have been re-assigned

for salt manufacture on 20 years lease. A piece of land, measuring 43 acres and 21 gunthas, has been transferred to the C.P.W.D. for construction of residential quarters for Central Government employees. Similarly, land measuring 37 acres and 4 gunthas is proposed to be transferred to State Government for its developmental activities. The remaining lands could not be re-assigned for salt manufacture, due to write petitions filed by the ex-licenceses or their heirs challenging ownership of lands by the Union Government.

#### Utilisation of Maximum Capacity of Power Stations

9103. SHRI HUSSAIN DALWAI : Will the Minister of ENERGY be pleased to state :

(a) whether Government have taken decision to use power generation stations to maximum capacity to tide-over the deficiency in energy ;

(b) what would be the net result of such endeavour from the point of view of additional generation of power ; and

(c) the State-wise figures of expectation results of such endeavour ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (c). For improving the performance of existing thermal power stations, a Centrally sponsored renovation and modernisation scheme at an estimated cost of Rs. 500 crores covering 32 thermal power stations has been initiated. On completion of the renovation and modernisation scheme, average plant load factor is expected to increase by about 7% in respect of stations covered under the scheme. Electricity Boardwise/organisationwise details are indicated in the statement below.

#### STATEMENT

ANTICIPATED BOARD-WISE IMPROVEMENT IN PLF AFTER COMPLETION OF RENOVATION AND MODERNISATION PROGRAMME (IN RESPECT OF STATIONS COVERED UNDER R AND SCHEME).

Board/Corporation	Anticipated improvement in PLF (%)
NTPC (Badarpur TPS)	7.5%
DESU	4.0%

Haryana State Electricity Board	10.0%
Punjab State Electricity Board	5.0%
Uttar Pradesh State Elec. Board	8.0%
Gujarat State Electricity Board	5.0%
Madhya Pradesh Electricity Board	5.0%
Maharashtra State Electricity Board	5.0%
Andhra Pradesh State Electricity Board	8.0%
Tamil Nadu State Electricity Board	5.0%
Neyveli	2.0%
Orissa State Electricity Board	10.0%
D.V.C.	4.0%
Bihar State Electricity Board	7.0%
West Bengal State Electricity Board	8.0%

*[Translation]*

**Pilfering of Gas from LPG Cylinders by Transporters in Punjab**

9104. SHRI TARLOCHAN SINGH TUR :

SHRI BALWANT SINGH RAMOOWALIA :

PROF. RAMAKRISHAN MORE:

Will the Minister of PETROLEUM be pleased to state :

(a) whether it is a fact that complaints have been made by consumers recently to the effect that in place of gas, water has been filled in LPG cylinders in Chandigarh area ;

(b) if so, the details of these complaints; and

(c) the action taken by Government against persons found guilty therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) and (b). During December, 1985 and March, 1986, Indian Oil Corporation received complaints about the unusual phenomenon of presence of water in LPG cylinders supplied to some consumers in Chandigarh. The number of complaints received during these 4 months was, respectively, 4, 73, 74 and 168.

(c) Apart from removal of subcontractor from the fleet of one of the Corporations main transport contractor and black-listing of three vehicles, an enquiry committee has been set up by IOC.

**Closing of Post Offices in Punjab**

9105. SHRI BALWANT SINGH RAMOOWALIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that post offices are being closed down at a number of places in Punjab ;

(b) if so, the reasons therefor ;

(c) whether it is also a fact that it has been decided to close down the post office in Varga city also ;

(d) if so, the reasons therefor ;

(e) whether Government propose to reconsider their decision to close them down ; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) and (b). No Sir. No post offices have been closed in Punjab. However the workload and cost and income of Post offices are reviewed from time to time according to prescribed procedures and it is possible that some of the post offices which do not have adequate work or are incurring lossess may be discontinued.

(c) No. Sir, closure of the said post office is not contemplated at present.

(d) Does not arise.